

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1044/2021

This the 15th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Saddat Hussain Doolwali, Age 27 years, S/o Late Nazir Ahmed Doolwall (Group IV), R/o Hidyal Chowk, Tehsil and District Kishtwar.

....Applicant

(Advocate:- Mr. N D Qazi)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Government, Jal Shakti (PHE) Department, Civil Secretariat, Jammu.
2. Chief Engineer, Jal Shakti (PHE) Department, Jammu-180001.
3. Executive Engineer, Jal Shakti (PHE) Division, Kishtwar.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of the applicant Saddar Hussain Doolwali is that he was appointed as Khalasi in the pay scale of 4440-7440 plus 1300 G.P. after the death of his father who was working as Assistant Lineman in Hydraulic Division Kishtwar, by virtue of order no. PHEJ/GE/13/3706-10 dated 10.06.2015. The Respondent No. 2 vide letter dated 16.04.2016 directed that "In view of the recommendations of the Superintending Engineer PHE (M) Urban Circle Jammu vide his above quoted reference. Sh. Saddat Hussain S/o Late Sh. Nazir Ahmed who was appointed as "Khalasi" vide this office



order No: PHEJ/GE/76/E/ of 2015 dated 10.06.2015 for a period of six months in the first instance is hereby ordered to continue from the date of his joining in the Division.”



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. N D Qazi, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)